

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 299 of 2015 &  
IA No. 479 of 2015**

**Dated: 15<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Jharkhand Urja Sancharan Nigam Ltd. & Ors. .... Appellant (s)  
Versus  
M/s Kohinoor Power Pvt. Ltd. & Anr. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Sunil Kumar  
Mr. Himanshu  
Mr. Navin Kumar  
Mr. Aabhas Parimal

Counsel for the Respondent(s) : Mr. Devashish Bharuka  
Mr. Ravi Bharuka for R.1

**ORDER**

Admit. Issue notice. Mr. Devashish Bharuka takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 03.03.2016. Dasti in addition is permitted.

List the matter on **03.03.2016**. In the meantime, reply may be filed on or before 12.2.2016 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 26.02.2016 after serving copy on the other side.

**(I.J. Kapoor )  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**